VEHICLE SCRAPPING POLICY

568. SHRI KRIPANATH MALLAH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the steps taken by the Government to create an eco-system for phasing out unfit polluting vehicles; and

(b) the number of Registered Vehicle Scrapping Facilities (RVSF) and Automated Testing Stations (ATS) present across the country?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Government has formulated the Voluntary Vehicle Fleet Modernization Program (VVMP) that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been notified under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. Following notifications have been issued and uploaded on the Ministry's website:

(1) GSR 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force

with effect from 25th September, 2021. These rules have been further amended vide GSR 695(E) dated 13.09.2022 and GSR 212(E) dated 15.03.2024.

(2) GSR 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021. These rules have been further amended vide GSR 797(E) dated 31.10.2022 and GSR 195(E) dated 14.03.2024.

(3) GSR 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1st April, 2022.

(4) GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.

(5) GSR 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989, as under:

> (i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and

> (ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.

(6) GSR 663(E) dated 12.09.2023 provides for extension of date for mandatory testing of Transport Vehicles through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989 to 01st October 2024.

(7) GSR 709(E) dated 14.11.2024 provides for extension of date for mandatory testing of Transport Vehicles through an

Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989 to 01st April 2025.

(8) GSR 29(E) dated 16.01.2023 provides that Certificate of registration for vehicles owned by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.

(9) GSR 74(E) dated 24.01.2025 provides draft rules for enhanced concession of upto fifty percent in Motor Vehicle Tax on vehicles registered against submission of "Certificate of Deposit" for scrapped vehicles with Bharat Stage I (BS-I) and earlier Mass Emission norms and all medium & heavy goods and passenger motor vehicles with Bharat Stage II (BSII) Emission norms.

(b) As on 02.02.2024, 84 Registered Vehicle Scrapping Facilities (RVSFs) and 97 Automated Testing Stations (ATSs) are operational across the country.

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